

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 21467 of 2015

(Arising out of Order-in-Original No. MYS-EXCUS-000-COM-JSC-020-14-15 dated 31/03/2015 passed by Commissioner Of Central Excise, Customs and Service Tax, MYSORE.)

**M/s. Coorg Holiday Resorts
Pvt Ltd**

Guddehosur, Kushal Nagar,
KODUGU – 571 234.
KARNATAKA

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Customs and Service
Tax Mysore**

S1-S2, VINAYA MARGA,
SIDDHARTHA NAGAR,
MYSORE – 570 011.
KARNATAKA

Respondent(s)

APPEARANCE:

None for the Appellant.

Shri K. Vishwanatha, Superintendent, Authorised Representative
for the Respondent

CORAM:

HON'BLE Dr. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE Mrs. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 20270 / 2023

Date of Hearing: 03/04/2023

Date of Decision: 03/04/2023

Per : DR. D.M.MISRA

None for the appellant. Appellants have submitted that
they have availed the Sabka Vishwas (Legacy Dispute

Resolution) Scheme, 2019. Learned Authorised Representative for the Department has submitted that the said Scheme has been accepted by the Department and discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court on **03/04/2023**.)

(Dr. D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

rv...